

LISTING ON 16.02.2015

COURT NO. 7

ITEM NO. 48

SEC.IV-A

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 2487-89 OF
2015
WITH PRAYER FOR INTERIM RELIEF

Mohd. Akbar ...Petitioner
-Versus-
Ashok Sahu & Ors. ...Respondents

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 02.02.2015, when the Court was pleased to pass the following Order:

**"Issue notice.
Learned counsel for the petitioner undertakes to
serve respondents Dasti.
List the matter after a week."**

Accordingly show cause notice was issued to all the 10 Respondents on 09.02.2015 through Regd AD Post as well as dasti. Counsel for the petitioner has on 12.02.2015 filed affidavit of dasti service with proof stating that notice to Respondent Nos. 1-7, 9 & 10 has been served and Respondent No. 8 has refused to accept the notice before two witnesses but no one has appeared on their behalf, so far. However, in proof of service filed alongwith affidavit of service it is found that notices were served on Mr. Motilal Nishad, Advocate for the respondents before the High Court.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 1th day of February, 2015.

Copy to: Mr. P.S. Sudheer, Advocate

ASSISTANT REGISTRAR

ASSISTANT REGISTRAR